

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA**  
**:: HYDERABAD ::**

**SUB:** NATIONAL JUDICIAL ACADEMY, BHOPAL - Nomination of two (02) Judicial Officers of the District Judiciary to participate in Academic Programme No.P-1392 “**Conference on Matrimonial Laws**” scheduled to be held on 02.03.2024 and 03.03.2024 at National Judicial Academy, Bhopal - **Relief Arrangements - ORDERS - ISSUED.**

**READ:** 1. NJA/Dir/Ac.Prg./2023-24/1467, e-mail from the Director, National Judicial Academy, Bhopal, dated 01.07.2023.  
2. High Court’s letter Roc.No.1204/SO/2023, dated 16.02.2024 from the Registrar General, High Court for the State of Telangana, Hyderabad.

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**ORDER ROC.NO.666/2024 - B.SPL., DATED: 19.02.2024**

**The High Court is pleased to pass the following order:**

The following two (02) Judicial Officers mentioned in Column No.2, vide High Court’s letter 2<sup>nd</sup> read above, are nominated to participate in Academic Programme No.P-1392 “**Conference on Matrimonial Laws**” scheduled to be held on 02.03.2024 and 03.03.2024 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	<b>SRI. R.RAGHUNATH REDDY,</b> I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Additional Family Court- cum - Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at <i>Kushaiguda</i>	Principal District and Sessions Judge - cum - Family Court, Medchal - Malkajgiri District at <i>Kushaiguda</i> .
2.	<b>SMT. M.SHYAM SREE,</b> I Additional District and Sessions Judge, <i>Bhadradri Kothagudem, Bhadradri Kothagudem District</i>	Principal District and Sessions Judge, <i>Bhadradri Kothagudem, Bhadradri Kothagudem District</i>

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the Academic Programme.

In case, the officers mentioned in Column No.3, is either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.
  2. The nominated officers are entitled only for actual journey period.

  
**REGISTRAR GENERAL**  
**FAC. REGISTRAR (VIGILANCE)**

**To**

1. The Officers and In-charge Officers concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadrhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Prl. District & Sessions Judges: Medchal-Malkajgiri District at Kushaiguda and Bhadradi Kothagudem.
5. The I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Additional Family Court- cum Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda.
6. The I Additional District and Sessions Judge, Bhadradi Kothagudem.
7. The District Treasury Officer, Medchal-Malkajgiri District at Shamirpet.
8. The District Treasury Officer, Bhadradi Kothagudem.
9. **THE SECTION OFFICERS :**

a) Special Officer Section	b) Vigilance Cell	c) E-Section
d) Work Review Cell	e) O.P.Cell	f) B-Section
g) Accounts Section	h) Computer Section	i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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